

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA.

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 30th OCTOBER, 1978.

NOTIFICATION
(INCOME TAX)

No.2564 (F.No.189/11/78-IT(AI): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments to the schedule appended to its notification No.2425(F.No.189/28/77-IT(AI) dated 19th July, 1978, as amended from time to time:-

Existing entries under columns (1), (2) and (3) against S.No.1-A shall be substituted by the following entries:-

<u>Income-tax</u>	<u>Commissioner</u>	<u>Headquarters.</u>	<u>Jurisdiction</u>
	1-A	Jullundur	1. Distt. I, Jullundur. 2. Estate Duty-cum-Income-tax Circle, Jullundur. 3. Phagwara. 4. Moga. 5. Distt.II, Jullundur 6. Special Circle, Jullundur. 7. Hoshiarpur 8. Kapurthala. 9. Bhatinda. 10. Ferozepur. 11. Abchar. 12. Mansa.

This notification shall take effect from 1.11.1978.

sd/-
(M. SHASTRI)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES.

To
The Manager,
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